

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-537/ND/2020

IN THE MATTER OF:

M/s. Sheetal Impex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Ram Lal Kamal Raj Jewellers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 11.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Vivek Jain, Ms. Sumitra
Kumbhat, Mr. Sachin Sharma,
Advs.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the financial creditor. The counsel for the financial creditor has filed the memorandum of association as well as articles of association along with accompanying affidavit and the registration certificate issued by RBI to the NBFC in compliance to the order dated 19.02.2020 and the counsel has also confirmed that the paper-book sent to the corporate debtor could not be delivered and the same has come back. Therefore, they would like to serve again the paper-book after ascertaining the correct address. Leave is granted. Post the matter to 31.03.2020.

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**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**